

**Issue of Essentiality Certificate for Copper**

59. { Shri P. K. Deo:  
 Shri P. K. Ghosh:  
 Shri Yashpal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) the procedure for the issue of an Essentiality Certificate for copper to the actual users by the Director of Industries, Delhi;

(b) whether it is a fact that certain Units which were started in 1957 have not been issued an essentiality certificate so far; and

(c) if so, the reasons therefor?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) Essentiality Certificates are not issued for copper by the Director of Industries, Delhi. Quotas of copper are ordinarily allotted by the Director of Industries to actual users who were enrolled as quota holders prior to May, 1959, on the basis of their assessed capacity. It has not been possible to enrol those who applied afterwards, in view of the difficult supply position.

(b) Government are not aware of any such case.

(c) Does not arise.

**Manufacture of Television Sets**

60. { Shri Rameshwar Tantia:  
 Shri Ram Ratan Gupta:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal for the manufacture of television sets in India; and

(b) if so, whether it will be in the public or private sector?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) and (b). Proposals have been received from time

to time for the manufacture of Television sets, but these were not processed as:—

- (i) The future development in regard to Television in India is yet to be finalised; and  
 (ii) Manufacture of Television sets has obviously no priority in the present difficult foreign exchange situation.

**Housing Board for Kerala**

61. { Shri A. V. Raghavan:  
 Shri Pottekkatt:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether there is any proposal to constitute a Housing Board for Kerala; and

(b) if so, the details thereof?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) and (b). The State Government, who are primarily concerned with the matter, have decided that the question of constituting a Housing Board for Kerala should be considered one year hence, after experience of the working of Housing Boards in other States becomes available.

**Motor Transport Workers Act**

62. **Shri Koya:** Will the Minister of Labour and Employment be pleased to state:

(a) whether all the States have enforced the Motor Transport Workers Act 1961; and

(b) if not, which are the States where the said Act is not enforced?

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** (a) The Act came into force in the different States on various dates not later than 31st March, 1962.

(b) Does not arise.